

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/24(KB)2021
IVN.P (IBC)/12(KB)2024,
IA(I.B.C)/430(KB)2024,
IA(I.B.C)/815(KB)2022

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 07TH MAY 2024

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| IN THE MATTER OF | UCO BANK VS VINOD KUMAR MITTAL |
| UNDER SECTION | SECTION 95(1) |

Appearance (via video conferencing/physically)

Mr. Santosh Kumar Ray, Adv.] For the Financial Creditor
Ms. Zeba Khan, Adv.]
Ms. Muskan Saha, Adv.]

Mr. Siddhanth Makkar, Adv.] For the Petitioner in IVN.P (IBC)/12(KB)2024
Mr. Partha Kamal Sen, RP]

Mr. Rahul Auddy, Adv.] For the UCO Bank
Mr. Aditya Gooptu, Adv.]

Mr. Ratul Das, Adv.] For the Applicant in IA(I.B.C)/430(KB)2024
Mr. Sumit Biswas, Adv.]
Ms. Rajashee Bhowmick, Adv.]

Mr. Siddhanth Makkar, Adv.] For the Resolution Professional in
Mr. Partha Kamal Sen, RP] IA(I.B.C)/430(KB)2024

Mr. Pragya Nawankar, Adv.] For the Personal Guarantor

ORDER

1. Learned Counsel for the parties present.
2. Learned Counsel appearing on behalf of the Personal Guarantor brings to our notice the stay order granted by the Hon'ble National Company Law Appellate Tribunal, Principal Bench, New Delhi in Company Appeal (AT) (Insolvency) No.1007 of 2022 dated 15th September, 2022 whereby and whereunder the admission order dated 27th

June, 2023 was stayed by the Hon'ble National Company Law Appellate Tribunal, Principal Bench, New Delhi.

3. In view of such, we adjourn the matter *sine die* with liberty to get the matter listed as and when final order is passed in the pending matter before the Hon'ble National Company Law Appellate Tribunal, Principal Bench, New Delhi.

D. Arvind
Member (Technical)

Bidisha Banerjee
Member (Judicial)